Efforts of Chhattisgarh for getting environmental clearance

†2090. DR. BHUSHAN LAL JANGDE: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether it is a fact that Chhattisgarh has to make special efforts for getting environmental clearance for its industrial projects;
- (b) whether industrial development activities can be accelerated by providing special package to Chhattisgarh; and
- (c) whether registered official headquarter of National Mineral Development Corporation (NMDC) of Chhattisgarh can be opened in Raipur which is located in Hyderabad at present?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): (a) Ministry of Environment, Forests and Climate Change has informed that all projects including industrial projects from Chhattisgarh are granted Environmental Clearance (EC) as per the provisions of the Environmental Impact Assessment (EIA) Notification 2006, wherein a time limit has been stipulated for grant of EC.

- (b) Department of Industrial Policy and Promotion has informed that there is no such proposal under consideration of Government for Chhattisgarh. However, industry being a state subject, States are free to devise policies to boost industrial development.
- (c) Ministry of Steel has informed that NMDC is a multi-unit, multi-product locational organization operating its mines in the States of Chhattisgarh, Madhya Pradesh and Karnataka. NMDC is having its offices in Andhra Pradesh, Odisha, Delhi, Chhattisgarh, Maharashtra, West Bengal and Tamil Nadu and head office in Hyderabad which is looking after its policies and activities in the country and abroad. Present location of head office in Hyderabad is in no way hindrance to the community development of Chhattisgarh.

Proposal to form a Single holding company

- 2091. SHRI D. RAJA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) whether it is a fact that Government is considering a proposal to form a Single holding company for all Central Public Sector Undertakings (CPSUs) and to give more powers to top management of CPSUs; and

[†]Original notice of the question was received in Hindi.

(b) if so, the details thereof;

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ANANT GEETE): (a) and (b) The Government has already delegated financial and operational powers to the Boards of Maharatna, Navratna, Miniratna and other profit making Central Public Sector Enterprises (CPSEs). The Government has not taken any decision with regard to formation of a single holding company for all CPSEs.

Proposal to form a joint venture company

2092. SHRI AVINASH RAI KHANNA

SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Government is considering a proposal to form a joint venture company to revive sick public sector companies; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): (a) and (b) The concerned administrative Ministries/Departments prepare proposals for revival of Central Public Sector Enterprises (CPSEs) under their administrative control on case-to-case basis which may include revival as a CPSE/ revival through joint venture/disinvestment/outright sale/merger, etc.

Transit homes for migrants in metro cities

2093. SHRI SANJAY RAUT: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether Government is considering to launch any rental/transit housing scheme for providing shelter to migrants and the homeless for short periods in various metro cities, if so, details thereof and by when it would be started; and
- (b) whether Government has set any target for making such affordable housing structure in the country for the next five years, if so, details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION [SHRI BABUL SUPRIA (BABUL SUPRIYO) BARAL]: